

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 212/2017 with TP No. 197/397-398/NCLT/AHM/2016 (New)
CP No. 16/397-398/CLB/MB/2012 (Old)**

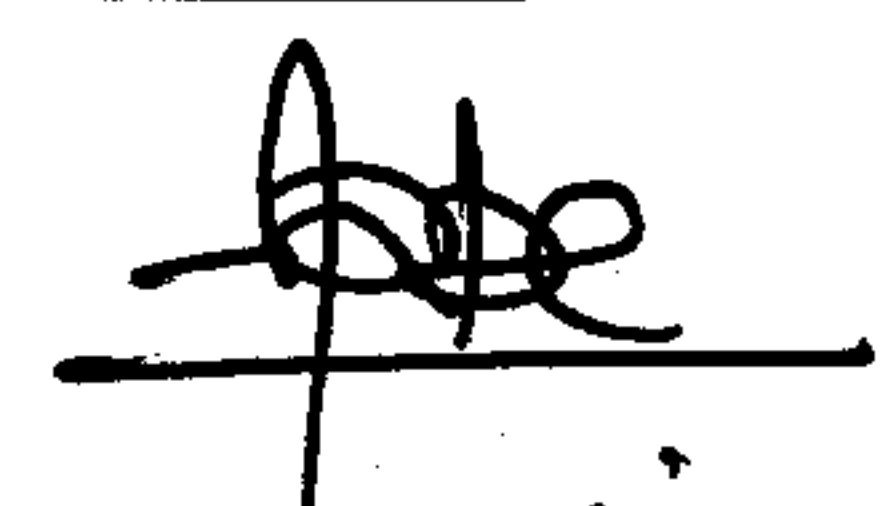
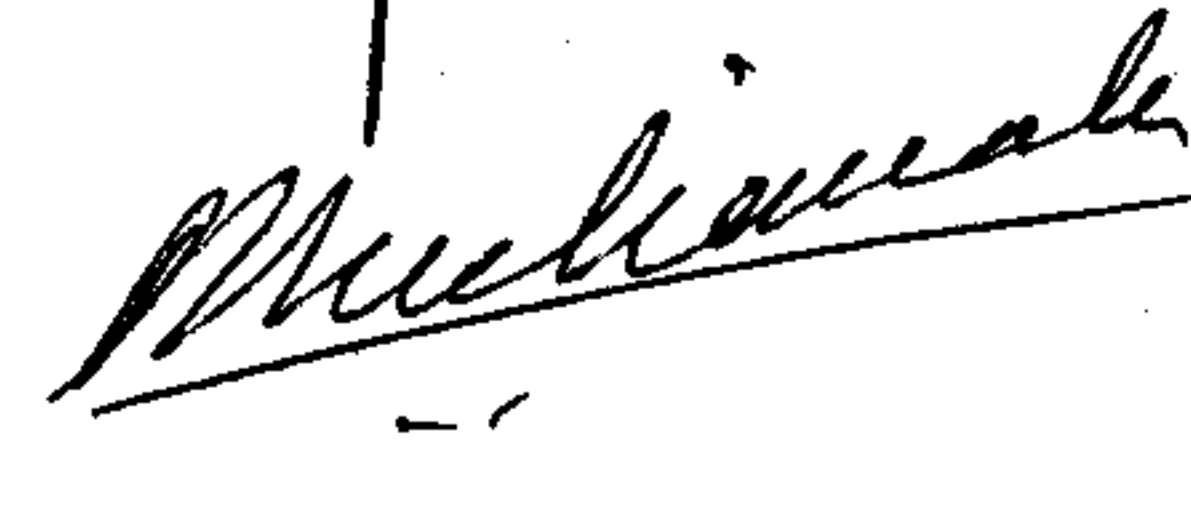
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.07.2017**

Name of the Company: Manish Vipinchandra Patel
V/s.
Ambika Food Products Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ASHOK MEHTA	P.C.S.	A.R. for Respondent 2-3	
2.	PAVAN S. GODIAWALA	ADVOCATE	Respondent 4-5	
3.	SAURABH N. SOPARKAR	SENIOR ADVOCATE	APPLICANT] <u>Monaal</u>
	MONAAL J. DAVAWALA	ADVOCATE		

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Monaal Davawala present for Applicant. Learned PCS Mr. Ashok Mehta present for Respondent no. 2 and 3. Learned Advocate Mr. Pavan Godiawala present for Respondents no. 4 and 5.

Heard arguments of Learned Counsel for Applicant and Learned PCS for Respondents no. 2 and 3 and Learned Counsel for Respondent no. 4 and 5.

The rectification applications IA 210/2017, 211/2017 are disposed of on the ground that appeal is filed against the judgment in CP 16/2012 before the NCLAT.

Hence, this application is dismissed as not maintainable.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 28th day of July, 2017.